## <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### EXECUTION PETITION NO. 02 OF 2017 IN APPEAL NO. 338 OF 2016

# Dated: 2<sup>nd</sup> April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

### In the matter of:

M.P. Biomass Energy Developers Association & Ors. Vs.			Petitioner(s) / Appellant(s)
Madhya Pradesh Electricity Re & Anr.	gula	atory Commission	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Seshadri Mr. Anand K. Ganesan Ms. Neha Garg Ms. Rhea Luthra	
Counsel for the Respondent(s)	:	Mr. S. Venkatesh Mr. Pratyush Singh for R.1	
		Mr. G.Umapathy Mr. Aditya Singh for R.2	

### <u>ORDER</u>

Learned counsel for the parties have drawn our attention to the order dated 26.03.2018 passed by the Hon'ble Supreme Court, which reads as under:

"On request, the matters are adjourned to 26<sup>th</sup> April, 2018. Learned counsel for the respondents had made a statement that in the meanwhile respondents will not proceed with the execution."

In view of the above, we adjourn the matter to 16.05.2018.

(Justice N. K. Patil) Judicial Member

(I. J. Kapoor) Technical Member